

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1474
(To be answered on the 26th July 2018)**

MID-FLIGHT ENGINE DAMAGE

1474. **DR. SHASHI THAROOR**

Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री

be pleased to state:-

- (a) the total number of passenger jet to have suffered mid-flight engine damage or technical difficulties while flying during the last four years, year-wise;
(b) whether steps have been taken by the Government to avoid the occurrence of near disaster-like situations with mid-flight engine damage;
(c) if so, the details thereof; and
(d) if not, the reasons therefor and the steps taken by the Government in this regard?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) The detail of incidents of damage to aircraft engines during the last four years is as below. During these incidents there was no consequential damage to aircraft structure. Year-wise detail is as under:

2014	14
2015	12
2016	12
2017	21

(b) to (d) The engines are maintained by aircraft operators as per the maintenance programme prescribed by the aircraft/ engine manufacturer. Steps taken by DGCA to avoid the occurrence of inflight engine failures/ damages are as under:

- DGCA has laid down regulations/procedures wherein airline operators are required to monitor snag/defects encountered during aircraft operations. These snags are analyzed by Regional Airworthiness offices of DGCA and the aircraft operators are advised to take corrective actions on the adverse trend, if any.
- The occurrences of engine damage during flight are investigated by DGCA. Based on the findings of the investigation, corrective actions are taken to avoid the recurrence.
- Accident / incident data is regularly analyzed. Based on the analysis, the information is disseminated to the aviation industries as Air Safety Circulars, Safety Studies to bring important observations/ findings to the notice of the operators.
- Recommendations emanating from the investigation reports of accident/ incident are implemented to prevent such mishaps.
- As per the annual surveillance program, audit of the operators is carried out. Recommendations emanating from such reports are followed up with the operator for implementation. The compliance of the action taken by the operator is further verified during the next audit.